- (c) The provident fund authorities are reported to have taken following action mainst the establishment:
 - (i) Revnue Recovery Certificates have been issued under section 8 of the Employees Provident Funds & Misc. Provisions Act, 1952.
 - (ii) Prosecution cases have been filed in the Court under section 14 of the Act.
 - (iii) Action under sections 406—409 of the Indian Penal Code has been initiated for non-payment of employees' share of contributions.

Gas-based Fertilizer Plant in Gujarat

1428. SHRI VITHALBHAI MOTIRAM PATEL:

SHRI MANUBHAI PATEL:

1428. SHRI VITHALBHAI MOTIRAM FERTILIZERS be pleased to state:

- (a) whether it is a fact that the Government of Gujarat has represented for the setting up of one more gas-based fertilizer plant in the State in addition to the two plants being set up in Hazira; and
- (b) if so, what decision the Central Government have taken in the matter?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) Yes, Sir,

(b) Techno economic studies on building up of additional nitrogenous capacity based on surplus gas indicate it would be more economical to build gas based fertilizer plants in the areas consumption by piping gas to these areas than to build near the gas source transport furnished fertilizer over long distances. Even, as it is, Gujarat State is expected to have a surplus of nitrogen capacity by 1989-90 and the surplus will have to be transported to areas of consumption in the north. In these circumstances. Government have not found it feasible to agree to the request for another gas bar d fertilizer plant in Gujarat.

Dilution of Foreign Equity

1429. SHRI K. V. R. S. BALA SUBBA RAO: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the pattern of ownership and datails of Management including names of Directors of the companies viz. (1) Pfizer Limited; (2) Cynamid Limited, (3) Glaxo Laboratories; (4) Thermax Private Limited, (Poona);
- (b) whether Government have issued any directive for dilution of foreign equity to any of these companies; and
- (c) what are the details of the permitted equities of the above companies and their sale in 1981 and 1982?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD); (a) to (c) The details about ownership management pattern manufacturing activities and sales (during 1980-81 and 1981-82) of M/s. (1) Pfizer Ltd., (2) Cynamid India Ltd., (3) Glaxo Laboratories (India) Ltd., and (4) Thermax (India) Pvt. Ltd., are given in Statement annexed. As regards dilution of foreign equity, according to the Department of Economic Affairs Ms. Pfizer Ltd., Cynamid India Ltd., and Glaxo Laboratories (India) Ltd., were issued necessary directives under Foreign Exchange 1973. Whereas Mis. Regulation Act. Glaxo Laboratories (India) Ltd., have complied with the directives, M|s. Pfizer Ltd., and Cynamid India Ltd., have made representations against the directives on the ground that their present turn-over in the priorily areas is 75 per cent and that as such they may be permitted to retain foreign equity at the existing level. Thermax (India) Pvt. Ltd., does not attract the provisions of FERA and as such no directive for dilution of foreign equity issued to this company.

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145	Written Answers	[14 MAR. 1983]	to Questions 146
		Statement	1 · · · · · · · · · · · · · · · · ·
τ. M/s	. Pfizer Ltd.		, .
(a) S	hareholding Pattern:	(i) Foreign collaborate	70%
	•	(ii) Financial institution	ns 8.07%
•	- • •	(iii) Bodies corporate	0.31%
	•	(iv) Directors and relat	ives 0.12%
(b) A	Name of Directors:	(i) Shri S.V. Pillai	•
		(ii) ,, R.A. Shah	
		(iii) ", D.K. Datey	
		· (iv) ,, H.A. Macking	ell
		(v) ,, K.F. Bunshah	
•		(vi) " D.S. Reid	
(c) N	Anusacturing activities:	(i) Formulations	•
	-	(ii) Feed supplements	
	•	(iii) Basic Drugs.	
(d) :	Sales:	(1) Rs. 4528.42 lakhs i	in 1980-81.
		(ii) Rs. 4822.77 lakhs i	п 1981-82.
2. M/	s. Cynamid India Ltd.		
(a) S	Shareholding Pattern:	(i) Foreign collaborat	ors 55%
		(ii) Bodies corporate	30.15%
		· (iii) Directors and rela	tives 0.02%
(b)	Name of Directors :	(i) Shri Sisir Mitra	
	. : .	. (ii) ,, J.H. Henry	
	-	(iii) " S.K. Lalbhai	
	··	(iv) " G.F. Penfield	
		(v) ,, R.N. Ratnan	n ·
	5 £	(vi) " J.W. Jackson	•
(c)	M unufacturing activities:	(i) Basic bulk drugs	
		(ii) Food supplements	ı
		(iii) Formulations	
		(iv) Agro chemicals	
(d)	Siles:	(i) Rs. 1612.05 lakhs	in 1980-81.
		(ii) Rs. 2201.35 lakhs	sin 1981-82.
3. M	s. Glavo Labpratories (India) L	td.	
(a)	Shareholding Pattern	(i) Foreign holding	75%
		(ii) Financial instituti	ions 4.37%
		(iii) Directors & relat	ives

147 Written Answers	[RAJYA SABHA 1 to Questions 148
(b) Name of Directors:	(i) Shri S. Bhoothalingam
	(ii) ,, J.S. Khambata
	(iii) ,, H. Dhanrajgir
	(iv) ,, H.B. Dhondy
	(v) ,, K.M.N. Fergusson
•	(vi) ,, N.S.L. Narasimhan
	(vii) ,, H.W. Gurney
	(viii) ,, C.B. Newcomb
	(ix) ,, G.I. Pereira
	(x) ,, N.M. Wagle
	(xi) ,, Thomas Walkar.
(c) Munufacturing activities:	(i) Chemicals
	(ii) Formulations
	(iii) Foods.
(d) Sales:	(i) Rs. 9384.77 lakhs in 1980-81.
	(ii) Rs. 10759 45 lakhs in 1981-82.
4. M/s. Thermax (India) Pvt. Ltd.	•
(a) Shareholding Pattern:	(i) Directors & relatives 13.88%
-	(ii) Foreign collaborators , Nil
	(iii) Financial institutions Nil
(b) Names of Directors:	(i) Shri R.D. Aga
	(ii) ,, K.K. Kabraji
	(iii) ,, B.K. Jayabhima Rao
•	(iv) ,, R.R. Sarkari
-	(v) ,, R.A. Shroff
	(vi) ,, B.F. Gagrat
•	(vii) ,, T.D. Mohanchandran
	(viii) ,, M.P. Rao
	(ix) M.Y. Paranjape
	(x) H.K. Firodia (xi) H.P. Ranina
(c) Manufacturing activities:	(i) Boilers
(c) METHOROGOMING MONTHERS	(ii) Paints Booth
	(iii) Valves
	(iv) Accessories, etc.
(d) Salus	•
(d) Sales:	(i) Rs. 580·83 lakhs in 1979-80.
(from latest available balance sheets).	(ii) Rs. 762 94 lakhs in 1980-81.